

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 369 OF 2017

Dated: 13th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

NLC India Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. S.K. Agarwal
Mr. R. Biswas
Mr. Ram Pratap for R-2 to R-5

ORDER

Learned counsel for Respondent No. 2 to 5 seeks four more weeks' time to file reply. Finally, time is granted. He may file the reply along with IA on or before 10-1-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder, if any, on or before 24-1-2019 with advance copy to the other side.

List the matter on **21-2-2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/pk